

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 2605
TO BE ANSWERED ON THE 10TH MAY, 2016

ORGANIC COMPOST

2605. KUMARI SUSHMITA DEV:
SHRIMATI POONAMBEN MAADAM:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री
be pleased to state:

- (a) whether the Government has any proposal to prevent the dumping of nutrient rich faecal sludge as organic compost for farmers; and
- (b) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI MOHANBHAI KUNDARIYA)

(a) & (b): Sludge is not specified under the Fertilizer (Control) Order (FCO), 1985, as organic fertilizer and as such it is not permissible to be sold as Organic Fertilizer. Clause 19 (vi) of FCO, 1985 strictly prohibits the sale of substance as fertilizer which, in fact is not a fertilizer. The contravention of the provisions of FCO attracts under section 7 of Essential Commodities Act, 1955, an imprisonment for a period of 3 months which may extend upto 7 years.
